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SLP(C)No. 17482 OF 2002
ITEM No.29

Court No. 1

SECTION XVIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.17482/2002

(From the judgement and order dated 16/05/2002 in OWP 366/2001
of The HIGH COURT OF J & K AT JAMMU)

MEDICAL COUNCIL OF INDIA

Petitioner (s)

VERSUS

DEEBA FARHAT & ORS.

Respondent (s)

(With Appln(s). for permission to place addl. documents on record
and with prayer for interim relief and office report)

With SLP(C)Nos.17848, 18086, 18235 and 18258 of 2002-
(With Appln(s). for exemption from filing c/c of the impugned
Judgment and with prayer for interim relief)

Date : 05/12/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s) Mr. Mukul Rohtagi, ASG
Mr. Lakshmi Raman Singh, Adv.
Mr. Amitesh Kumar, Adv.

For Respondent (s) Mr. P.N. Mishra, Sr. Adv.
in SLP(C) 17482 Ms. Purnima Bhat, Adv.

in SLP(C) 18258 Mr. M.L. Bhat, Sr. Adv.
for RR 1 & 2 Ms. Purnima Bhat, Adv.

for R 12 Mr. Maninder Singh, Adv.
Ms. Pratibha Singh, Adv.
Mr. Ankur Talwar, Adv.
Mr. Angad Chopra, Adv.

Mr. Anis Suhrawardy, Adv.

UPON hearing counsel the Court made the following
O R D E R

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.SP2

There is no response on behalf of the Union of
India. The matter may be called after four weeks. In
the meantime, the response of the Union may be filed.

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Sarita (Suneet Bala Sharma) @@
AA
Assistant Registrar @@
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